THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTIFICATION

Dated Shillong, the 17th December, 2025

No.HCM.II/184/2015/Estt/186: In supersession of this Registry's Notification **No. HCM.II/184/2015/Estt/183 dated 3rd July, 2025**, and in exercise of the powers conferred under Chapter-II Rule 7(B)(5) of the Rules of the High Court of Meghalaya, 2013, Hon'ble the Chief Justice is pleased to relieve Shri E. Kharumnuid, Registrar General, High Court of Meghalaya and Member Secretary, Meghalaya State Legal Services Authority, of the additional charge as Judge, Commercial Court, Meghalaya, with effect from 01.01.2026.

All matters pending before the Commercial Court under his charge shall, with effect from the said date, stand reverted to the District & Sessions Judge, East Khasi Hills District, for disposal in accordance with law.

By order, etc.,

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REGISTRAR (JUDICIAL SERVICE)

Memo No.HCM.II/184/2015/Estt/186-A Dated Shillong, the 17th Dec., 2025

Copy to:

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong, for kind information of His Lordship.
2. The Private Secretary to Hon'ble Mr. Justice H. S. Thangkhiew, Judge, High Court of Meghalaya, for kind information of His Lordship.
3. The Private Secretary to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, for kind information of His Lordship.
4. The Private Secretary to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya, for kind information of His Lordship.
5. Shri E. Kharumnuid, Registrar General, High Court of Meghalaya, Shillong, for favour of kind information and necessary action.
6. The District & Sessions Judge, East Khasi Hills District, Shillong, for kind information and necessary action.

7. The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong, for favour of kind information and necessary action.
8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong, for favour of kind information.
9. All District & Sessions Judges, Meghalaya, for favour of kind information.
10. The Director, Meghalaya State Judicial Academy, Shillong, for favour of kind information.
11. The Registrar (Administration), High Court of Meghalaya, Shillong, for favour of kind information.
12. The Accountant General (A&E), Meghalaya, Shillong, for favour of kind information.
13. The Director, Printing and Stationery, Government of Meghalaya, for publishing the notification in the next issue of the Official Gazette.
14. The System Analyst, High Court of Meghalaya, Shillong, for uploading the same on the official website.
15. Office file.

REGISTRAR (JUDICIAL SERVICE)

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17/12/25